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GOVERNMENT OF INDIA
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DEPARTMENT OF REVENUE

NEW DELHI: THE 10th SEPTEMBER, 1990.

NOTIFICATION
(INCOME-TAX)

No. 8746 (F.No.197/180/90-ITA.I): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "South Central Zone Cultural Centre, Nagpur" for the purpose of the said sub-clause for the assessment year 1989-90.

Dalip Singh
(DALIP SINGH)
OFFICER ON SPECIAL DUTY

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Director, South Central Zone Cultural Centre, 56/1, Civil Lines Opposite M.L.A. Hostel, Nagpur-440001.
2. The Commissioner of Income-tax, Nagpur with ref. to his letter No. CIT(V)/410005/Sec.10(23C)(iv)/SCZCC/89-90 dated 30-4-1990.
3. Director General(I.T.Exemptions), 10, Middleton Row, Calcutta.
4. All Chief Commissioners & All Directors Generals of Income-tax.
5. Director of Income-tax(RSP&PR), 2nd floor, Hans Bhavan, B.S.Zafar Marg, New Delhi.
6. Director of Income-tax(O&MS), Director of Income-tax(Audit), Director of Income-tax(IT), Director of Income-tax(Systems), Director of Income-tax(Vigilance) & Director of Income-tax(Recovery).
7. All officers & sections of the C.S.D.T., New Delhi.
8. Comptroller & Auditor General of India, New Delhi (20 copies).
9. Bulletin section of the Directorate of Inspection(R&P), New Delhi.
10. Director General of Training, National Academy of Direct Taxes, Nagpur (5 copies).
11. Joint Secretary, Ministry of Law & Justice (Deptt. of Legal Affairs), New Delhi.
11. The Chief Controller of Accounts, Central Board of Direct Taxes, H. Block, Vikas Bhavan, New Delhi.
12. I.F.U. (Central Board of Direct Taxes).

U. S. R.
(Mrs. V. RAMAKRISHNAM)
SECTION OFFICER.